

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 9
CP No. 422/2016

IN THE MATTER OF:

Bank of Baroda

.... Applicant / petitioner

Vs

Metaphor Exports Pvt. Ltd.

.... Respondent

Under Section 433(e) and 434, 439, CIRP

Order delivered on 24.10.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For RP : Mr. Utsav Mukherjee, Proxy counsel for Mr. Amol Vyas, Adv.

ORDER

On account of bereavement in the family of arguing counsel, a request for adjournment has been made. Accordingly, hearing is deferred to 31.10.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)